

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

DATE OF DECISION: 19.10.1988.

REGN. NO. O.A. 1606/88.

Shri Amarjeet Shah Singh Applicant

Vs.

Union of India & Ors. Respondents.

CORAM:

Hon'ble Mr. Justice J.D. Jain, Vice-Chairman.

Hon'ble Mr. Ajay Johri, Member

For the applicant: In person.

For the respondents: Shri P.H. Ramchandani, Sr. Standing Counsel.

(ORAL)

Admitted.

We have heard the parties at length.

The only grievance of the applicant in this case is that he was on deputation with the Naval HQs. and had been working as Statistical Assistant with effect from 14th February, 1985 until 5th September, 1988.

However, he has been reverted to his original post as Upper Division Clerk with effect from 13.2.1988.

The learned Sr. Standing Counsel for the respondents is fair enough to concede that in case he continued to work on deputation until 5th September, 1988, as stated by him, he is entitled to the salary of the said post till then and reversion to his parent Department shall be deemed to have taken place subsequent thereto. However, he is not

sure of the date upto which the applicant actually worked as a Statistical Assistant.

2. In the circumstances, we allow this application and direct the respondents to modify the impugned order to the extent that the applicant shall be deemed to have continued on deputation till the date upto which he actually worked on the said post and he shall be entitled to all consequential benefits like pay and allowances till then. This order be implemented within two months from today.

JK
A.J.Johri

(Ajay Johri)
Member

J.D. Jain
(J.D. Jain)
Vice Chairman.